

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 04

IA(I.B.C)/ 1089(MB)2022 IA(I.B.C)/ 1586(MB)2024 IN
C.P. (IB)/809(MB)2021

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **03.07.2024**

NAME OF THE PARTIES : **SREI Equipment Finance Limited**

VS

Nirmal Lifestyle Limited

For FC : Adv. Rohan Agrawal a/w Adv. Harshad R. Vyas i/b AVP Partners

For CD(Applicant in IA's) : Adv. Nausher Kohli a/w Adv. Ashok Paranjpe &
Adv. Mrunali Lanjewar i/b MDP & Partners

Section 7 of IBC

ORDER

1. Counsel for CD has tendered an e-mail communication between the CD and FC wherein, proposal for one time settlement is offered by CD.
2. The said offer, which was made without prejudice by the CD, was considered by the FC and by e-mail dated 19.06.2024, it informed the CD that it would place the offer before the Competent Committee for valuation and consideration and if the CD deposits an amount of not less than ten per cent of the proposed settlement amount in order to demonstrate its bonafide for making payment in not less than ninety days from 19.06.2024, it would consider the proposal.

3. Heard both the Counsel for FC and CD. We again call upon the parties to finalise the settlement before the next date of hearing.
4. Meanwhile, Counsel for CD submits that the rejoinder to the reply is being filed in two days.
5. Further, the parties shall be at liberty to mention the matter any time before the next date of listing, if there is any event that necessitates advance hearing as regards settlement. **List on 19.09.2024 for final settlement/hearing.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)